

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4533  
ANSWERED ON:06.08.2009  
REGISTRATION OF COMPANIES  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has received reports about the companies operating in the country without getting themselves registered with the Registrar of Companies;
- (b) if so, the details thereof;
- (c) the action taken / proposed to be taken by the Government against such companies; and
- (d) the details of procedure laid down for floating new companies?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) No such instance has come to the notice of the Government.
- (b) & (c) Do not arise.
- (d) The promoters who are desirous of floating a new company have to obtain availability of name and thereafter submit Memorandum and Articles of Association duly subscribed by adequate number of persons. On satisfying that all the requirements are complied with, Registrar of Companies issues Certificate of Incorporation.